

redressal of grievances of employees of institutions and establishments which would be excluded from the purview of the Industrial Disputes Act, 1947, the revised definition of the term "industry" has not so far been enforced. A Bill entitled "The Hospitals and Other Institutions (Redressal of Grievances of Employees) Bill" providing for the redressal of grievances of employees in certain institutions including research or training institutions was introduced in the Rajya Sabha on the 10th December, 1987 and passed by it on the 28th April, 1988. It is, however, yet to be passed by the Lok Sabha. Steps will be taken to enforce the revised definition of the term "industry" after the enactment of the Hospitals Bill referred to above.

[*Translation*]**Loss of Foodgrains**

95. SHRI DINESH GOSWAMI:  
SHRI BALWANT SINGH  
RAMOOWALIA:  
DR. G.S. RAJHANS:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state the loss incurred by the Food Corporation of India on account of storage, transportation and distribution of foodgrains during 1987-88 and 1988-89, respectively?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): The details of transit and storage shortages of foodgrains in Food Corporation of India for the year 1987-88 are as under:-

(Quantity in lakh MT)

Year	Quantity handled (Purchases plus sale)	Shortage	Percentage of shortage over purchase + Sale
1987-88	407.00	7.01	1.72

The transit and storage shortages for the year 1988-89 will be known after close of financial year.

**Price Increase in Food Articles Sold by FPS**

96. SHRI DINESH GOSWAMI:  
SHRI BALWANT SINGH  
RAMOOWALIA:  
SHRI KALI PRASAD PANDEY:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the prices of food articles like sugar, rice, wheat, edible oils etc. being sold through fair price shops under the Public Distribution System have been increased during the past few months;

(b) if so, the month-wise and commodity-wise increase and the extent thereof;

(c) the reasons for this price increase;

(d) the annual profit likely to be earned by Government as a result thereof;

(e) whether it is also a fact that some State Governments have decided not to implement this price rise; and

(f) if so, the names thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a) to (f). Information relating to revision of the Central Issue prices of wheat, rice, imported edible oils and levy sugar supplied through the Public Distribution System during 1988-89 is given below:-